

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

CORAM:
Present- SMT.INA MALHOTRA
Hon'ble Member (J)

C.P.No. (CAA)-441 (ND)2017

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017**

NAME OF THE COMPANY: In the matter of Amalgamation

Aadinath Infratech Private Limited (Applicant Company No.1 /Transferor
Company)

AND

Citadel Infrastructures Private Limited (Applicant Company No.2 /Transferor
Company)

AND

Girja Shanker Marketing Private Limited (Applicant Company No.3 /Transferor
Company)

WITH

Aamolik Consultancy Services Private Limited (Applicant Company No.4
/Transferee Company)

SECTION OF THE COMPANIES ACT: 230-232

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present-	Mr. Manoj Garg for the Applicants Ms. Easha Kadian, Standing Counsel for IT Dept.			
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ORDER

As Per Ms. Ina Malhotra (Member Judicial)

1. Delay of 28 days in filing the present application is condoned subject to just exceptions.
2. This petition by way of Second Motion is admitted and fixed for hearing and final disposal on 1st February, 2018.
3. Learned Counsel for the Petitioner Companies submits that in terms of Order dated 13th November, 2017 passed by this Tribunal in Company Application No. CAA-135(ND)2017, the meeting of all Equity Shareholders and Creditors of the applicant companies for the proposed Scheme of Amalgamation between the Transferor Companies(Applicant No. 1-3) WITH Transferee Company(Applicant No.4) had been dispensed with in view of their consent affidavits being on record.
4. It is therefore now directed that the notice of final hearing is fixed for 1st February, 2018 and shall be advertised in the newspapers namely, English and Hindi edition of "The Business Standard" having circulation in Delhi, not less than 10 days before the aforesaid date fixed for hearing.
5. In addition to the above public notice, both the applicant companies shall individually serve the notice of the Petition on the following Authorities namely, (a) Central Government through Regional Director (Northern region), Ministry of Corporate Affairs (b)Registrar of Companies, NCT of Delhi & Haryana, Ministry of Corporate Affairs (c) the Income Tax Department, (d) Official Liquidator and to such other Sectoral Regulatory Authorities who may govern the working of the



respective Companies involved in the Scheme at least 30 days before the date fixed for hearing of the above Petition.

6. Both the applicants, shall at least 7 days before the date of hearing of the petition file an affidavit of service in relation to paper publication effected as well as service of notices on the Authorities specified above including the Sectoral Regulator.
7. Objections, if any, to the Scheme contemplated by the authorities to whom notices have been given, may file their objection on or before the date of hearing fixed herein, failing which it will be considered that there is no objection on the part of the authorities to the approval of the Scheme by this Tribunal, subject to other conditions being satisfied as may be applicable under the Companies Act, 2013 and relevant rules framed there under.



(Ina Malhotra)
Member Judicial